

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.203- IA 492 of 2018
In
CP(IB) 135 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Rottex Mercantile Pvt Ltd
V/s
Varad Lifescience Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abeer Chawla, Proxy Advocate for
: Mr. Ravi Pahwa, Advocate
For the Respondent : Mr. Saurabh Soparkar, Sr. Advocate a/w.
: Mr. Kunal Vaishnav, Advocate for (Respondent No. 1)
: Mr. Arjun Sheth, Advocate a/w.
: Ms. Rhea Sevak, Advocate &
: Mr. Rajiv Chawla, Advocate for (Respondent No. 2)

ORDER

IA 492 of 2018

Learned Proxy Counsel for the applicant seeks adjournment in the matter, as there is bereavement in the family of the main arguing Counsel, which is not opposed by the Counsels for the other side.

At the request of the Proxy Counsel for the applicant, the matter stands adjourned to 18.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)